

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, DELHI.

Regn. No. OA 3256/1992

Date of decision: 13.01.1993.

Shri Jarnail Singh & Others

...Applicants

Versus

Union of India through the Director
General, Dak Tar Bhawan, Delhi & others

...Respondents

For the Applicants

...Shri V.P. Sharma,
Counsel

For the Respondents

...Shri M.L. Verma,
Counsel

CORAM:

THE HON'BLE MR. P.K. KARTHA, VICE-CHAIRMAN(J)

THE HON'BLE MR. B.N. DHOUNDEYAL, ADMINISTRATIVE MEMBER

1. Whether Reporters of local papers may be allowed to
see the Judgment? *W*

2. To be referred to the Reporters or not?

JUDGMENT *N*o

(of the Bench delivered by Hon'ble Shri P.K.
Kartha, Vice Chairman(J))

We have heard the learned Counsel of both parties and
have gone through the records of these carefully. The
applicants have worked as casual laborers in the office of the
Respondents (Telecom Department) for various periods mentioned
and A-3 *✓*
in Annexure A-1 to the application. They are aggrieved by their
disengagement from service. The applicants have not completed
240 days of service in a year.

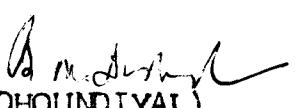
2. The respondents have stated in their counter-affidavit

X

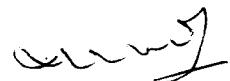
that there is no work in their office in which the applicants could be accommodated. The learned counsel for the respondents also stated that no person junior to the applicants is working in their office.

3. After hearing both sides, we dispose of the present application with the direction to the respondents to consider the case of the applicants for reengagement in case they need the services of casual labourers and in preference to persons with lesser length of service and outsiders. For this purpose, the respondents should maintain a register of casual labourers containing the period of service rendered by them and the engagement of the applicants should be considered in accordance with the said register. After the applicants have rendered the requisite period of service for the purpose of regularisation, their cases should also be considered under the said scheme for the purpose of regularisation of casual labourers in the P&T Department.

There will be no order as to costs.


(B.N. DHOUNDIYAL)
MEMBER (A)
13.01.1993

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(P.K. KARTHA)
VICE CHAIRMAN (J)
13.01.1993